

BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 14th April, 1954, to consider the allocation of time for the Government legislative business to be brought forward before the House during the remainder of the current session.

The Committee agreed to the following allotment of time to the various Bills:—

Name of Bill	Time allotted,
1. Minimum Wages (Amendment) Bill	2 hrs.
2. State Acquisition of Lands for Union Purposes (Validation) Bill	} 5 hrs.
3. Absorbed Areas (Laws) Bill	
4. Lushaj Hills District (Change of Name) Bill	
5. Drugs and Magic Remedies (Objectionable Advertisements) Bill	
6. Indian Railways (Second Amendment) Bill	
7. Factories (Amendment) Bill	5 hrs.
8. Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill	1 hr.
9. Delivery of Books (Public Libraries) Bill	1 hr.
10. High Court Judges (Conditions of Service) Bill	4 hrs.
11. Code of Criminal Procedure (Amendment) Bill.	12 hrs.
12. T.A. and D.A. of Members Bill	2 hrs.
13. Finance Bill	16 hrs.
14. Special Marriage Bill	8 hrs.
15. Hindu Marriage and Divorce Bill	10 hrs.
16. Companies Bill	16 hrs.

In order to make up for the time allotted to the various Bills as indicated above, the Committee recommended that the House should also sit on Saturdays, the 24th April, 1st, 8th and 15th May 1954. There would be no question hour on these days.

I take it that the House is agreeable to these recommendations.

Some Hon. Members: Excepting Saturdays.

Mr. Speaker: I assume that the volume of opinion is in favour of accepting these recommendations. (*Interruptions*)

Hon. Members will see that the Business Advisory Committee is a committee representing all sections and views of the House and its conclusions are not majority decisions but unanimous decisions. It always functions on the basis of unanimity of agreement. It is not possible to please and satisfy each and every individual Member of the House belonging to this or that party. This represents therefore, not only the collective view but also, I believe, the collective wisdom of the House.

Shri Barman (North Bengal—Reserved—Sch. Castes): Then, may we understand that the present Session will terminate definitely on the 15th?

Mr. Speaker: I cannot follow.

Shri Barman: Are we to understand that we definitely adjourn on the 15th?

Mr. Speaker: Yes, it means that; there must be some certainty about things.

Dr. Lanka Sundaram (Visakhapatnam): May I draw your attention.....

Mr. Speaker: Order, order. I have not yet finished. This report shall be published in the Bulletin and shall constitute the order of the House in regard to the allocation of time for the various Bills. The Government is now requested to allocate the priorities and the order in which they propose to take up the Bills. This may be done as early as possible—say by Monday the 19th instant.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With regard to asking the Government to announce priorities by Monday, I am afraid it will not be possible for the Government to do it by Monday but I can

[Sari Satya Narayan Sinha]

certainly give this assurance that before the next week is out the priorities will be announced.

Mr. Speaker: I think the discussion on the Budget comes to an end on the 20th.

Shri Satya Narayan Sinha: I think this Bill—the Finance Bill—will take up four days—the whole of next week.

Mr. Speaker: What the hon. Minister of Parliamentary Affairs really means is not that he has postponed the question of giving or fixing priorities. The Finance Bill is to be taken up immediately; that means the first priority is fixed. As regards others, he can give the priority during the course of the discussion of the Finance Bill. (*Interruptions*) Hon. Members need not interrupt while I am speaking here. The advantage and the necessity is quite clear. All hon. Members must have specific ideas as to when a particular Bill is going to be taken up. They are interested in different Bills and they have to arrange their programmes. It cannot be that any Bill is taken up at any time without previous notice. Fixity is also necessary to enable hon. Members to give notice of amendments in due time. That is the importance of having priorities.

Dr. Lanka Sundaram: It is understood—I take it—that Government will not propose to bring in new Bills before the Session is over or issue Ordinances saying that there was no time.

Mr. Speaker: Order. order. As regards the question of Ordinance, it is an independent matter with which I am not competent to deal at this stage; it will all depend upon the circumstances which might arise after the House adjourns and which may compel the Government to issue Ordinances. But as at present advised, this is the only programme and there is no other Bill. And there is no question of going on further with the Session.

3 P.M.

DEMANDS FOR GRANTS

Mr. Speaker: The House will now proceed with the further discussion and voting of Demands for Grants under the control of the Ministry of Finance, moved on 15th April, 1954; also the further discussion of the cut motions moved on the 15th April, 1954. How long will the Finance Minister take to reply?

The Minister of Finance (Shri C. D. Deshmukh): One hour, Sir.

Mr. Speaker: That means I shall call upon the Finance Minister to reply at 4 o'clock. At 5, I will apply the guillotine. Then the Appropriation Bill will come, and then the Private Members' business will continue.

Today the House sits, I believe, up to 7-30.

An Hon. Member: Quorum may not be there.

Mr. Speaker: That is the time fixed. If there is no quorum the House will not function. That is very clear.

We will now proceed with the discussion.

Shri K. K. Basu.

Shri K. P. Tripathi (Darrang): I was speaking the other day, Sir.

Mr. Speaker: He had finished.

Shri K. P. Tripathi: Only five minutes.

Mr. Speaker: Well. I do not know. If the hon. Member finished whatever he had to say within five minutes, he has finished.

Shri K. P. Tripathi: I only spoke for five minutes, and 7 o'clock was announced and the House adjourned. I did not close, but the House closed for the day.

Mr. Speaker: The understanding was that the hon. Member had finished. But if he declares now that he had not finished, certainly I will call upon him first.